

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-516/ND/2022  
IA/6155/2022

**IN THE MATTER OF:**

State Bank of India

**.....Applicant**

**Vs.**

Radha Prakash

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Mr. Prabhat Ranjan Singh, RP

**ORDER**

**IA/6155/2022:-**

Resolution Professional in person is present. A family member on behalf of the Personal Guarantor appears and submitted that there is bereavement in the family of the counsel of the Personal Guarantor and therefore sought time to argue the matter. It is noted that on the last date of hearing i.e. on 02.05.2024, due to the reasons mentioned therein, right to file reply by the Personal Guarantor was already closed. At this stage only oral argument on behalf of the Personal Guarantor can be considered. However, since Ld. Counsel on behalf of the Personal Guarantor is not present today due to some

family emergency, a last opportunity is given to Ld. Counsel for the Personal Guarantor to argue the matter failing which the matter will be considered on the basis of material available on record. List the matter for consideration of Resolution Professional report on **29.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**